

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
AT CHENNAI.**

**ORIGINAL APPLICATION NO.149 of 2020 (SZ)**

Tribunal on its own motion-SUO MOTU  
Based on the News item in Dinamalar  
Tamil Newspaper, Chennai Edition  
dated 06.08.2020, " Will Perumbakkam  
Lake become tourist spot?"

**Vs**

The Principal Secretary to Government,  
Public Works Department,  
Govt. Secretariat,  
Fort St. George,  
Chennai,  
Tamil Nadu – 600 009 & 6 others.

... Respondents

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**Filed by  
Thiru. S. Sai Sathya Jith,  
Advocate, Chennai.**

BEFORE THE NATIONAL GREEN TRIBUNAL BOUNDARY  
AT CHENNAI

ORIGINAL APPLICATION NO. 123 OF 2012

Respondent: M/s. ABC  
Based on the facts and circumstances  
The Respondent is liable to pay  
Sum of Rs. 10,00,000/- with interest  
and costs as detailed below.

The Principal Secretary to Government  
State Water Department  
Govt. Secretariat  
No. 1, George  
Road  
Chennai - 600 009 & others.

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Sl. No. Description of the Documents  
1. Report filed on behalf of the Respondent  
2. Affidavit of the Respondent  
3. Affidavit of the Applicant

Filed by  
This is not a valid  
signature

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE AT CHENNAI.**

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Based on the News item in Dinamalar  
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**Vs**

1. The Principal Secretary to Government,  
Public Works Department,  
Govt. Secretariat, Fort St. George,  
Chennai, Tamil Nadu – 600 009.
2. The Additional Chief Secretary  
to Govt. of Tamil Nadu,  
Revenue and Disaster Management Department,  
Govt. Secretariat, Fort George  
Chennai, Tamil Nadu 600 009
3. The Secretary to Govt. of Tamil Nadu,  
Department of Environment,  
Govt. Secretariat, Fort St. George,  
Chennai, Tamil Nadu - 600 009
4. Additional Chief Secretary  
to Govt. of Tamil Nadu,  
Municipal Administration and  
Water Supply Department,  
Govt. Secretariat, Fort. George  
Chennai, Tamil Nadu - 600 009.
5. The Chairman,  
Tamil Nadu Pollution Control Board,  
No. 76, Anna Salai, Guindy,  
Chennai, Tamil Nadu 600 032.
6. The District Collector,  
Chengalpet District,  
Collector office, GST Road,  
Chengalpattu 603 001
7. Perumbakkam Village Panchayat,  
Rep. by its Secretary,  
Perumbakkam Village,  
Chengalpet – 631 502.

... Respondents

*Jan 03/12/2021*  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

**REPORT FILED ON BEHALF OF THE 5<sup>TH</sup> RESPONDENT**  
**TAMIL NADU POLLUTION CONTROL BOARD**

I, R.Sarasavani, D/o. Raghavan, Hindu, aged about 56 years, having my office at No. 76, Mount Salai, Guindy, Chennai -600032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this Report on behalf of the 5<sup>th</sup> Respondent Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the case as per records.

2. It is respectfully submitted that, the Hon'ble National Green Tribunal (SZ) in its order dated. 24.03.2021 and 06.07.2021 has directed "the Pollution Control Board to file independent report regarding the action taken against the local body for non compliance of the Solid Waste Management Rules, 2016 and non compliance of the directions issued by the Principal Bench in O.A.No.606/2018 in this regard."

3. It is respectfully submitted that, in due compliance of the Hon'ble National Green Tribunal (SZ) orders, the area in question was inspected by the District Environmental Engineer, TNPCB, Maraimalai Nagar on 07/08/2021 & 19/10/2021 and observed that the Perumbakkam Village Panchayat has completed the establishment of the Micro composting centre in the Perumbakkam Village Panchayat office premises and the same is yet to be commissioned. Presently unsegregated solid wastes are being collected and sent to the dump site at Appur Village, Kattangulathur Block, Chengalpattu District.

*R. Sarasavani*  
03/12/2021

JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

4. It is submitted that the Perumbakkam Village Panchayat of St.Thomas Mount Panchayat Union is not properly implementing the Solid Waste Management Rules, 2016. In this regard, the Board has assessed an interim Environmental Compensation of Rs.18 lakhs for a period of 18 months (from April 2020 to September 2021) to be levied to the St.Thomas Mount Panchayat Union as directed by the Hon'ble NGT(PB) in O.A. No. 606 of 2018.

Therefore, the Board has issued Show Cause Notice vide proceeding dated. 02.11.2021 to the Block Development Officer/Commissioner of St.Thomas Mount Panchayat Union under the Section 5 of the Environment Protection Act, 1986 as to why the Board shall not levy Interim Environmental Compensation of Rs. 18 Lakhs (from April, 2020 to September, 2021) for non-compliance of Hon'ble NGT orders and for not complying with the provisions of the Solid Waste Management Rules, 2016 by the by the Perumbakkam Village Panchayat.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

*Har* 03/12/2021

JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

**BEFORE ME**

**VERIFICATION**

I, R.Sarasavani, D/o. Raghavan, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, do hereby verify that the contents of above report are true to the best of my knowledge through records.

*dsr*  
03/12/2011

JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

**BEFORE THE NATIONAL GREEN  
TRIBUNAL SOUTHERN ZONE  
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**ORIGINAL APPLICATION NO.149 of  
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**REPORT FILED ON BEHALF OF  
THE 5<sup>TH</sup> RESPONDENT - TAMIL  
NADU POLLUTION CONTROL  
BOARD.**

**Advocate for Respondent: TNPCB  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**

**Date:03 .12.2021.**

**Date of hearing on: 21.12.2021**

REPORT ON THE MATTERS  
OF THE  
AT CHEMICAL

ORIGINAL APPLICATION  
2003 (2003)

The Board of its own motion  
is based on the report  
of the Panel  
Chemical matters  
of the Board  
of its own motion

vs

The Principal Secretary  
Government  
Public Works Department  
Govt. Secretariat  
Fort St. George  
Chennai  
Tamil Nadu - 600 009

REPORT FILED ON  
THE  
WALK  
2003

and  
The  
Association

2003

2003